

<p>FORM 18 THE PATENTS ACT, 1970 (39 of 1970) & The Patents Rules, 2003 REQUEST/EXPRESS REQUEST FOR EXAMINATION OF APPLICATION FOR PATENT [See section 11B and rule 20(4)(ii), 24B(1)(i)]</p>	<p>(FOR OFFICE USE ONLY)</p> <p>RQ. No: Filing Date: Amount of Fee Paid: CBR No: Signature:</p>
<p>1. APPLICANT (S)/OTHER INTERESTED PERSON (a) NAME : (b) NATIONALITY : (c) ADDRESS : (d) date of publication of the application under section 11A</p>	
<p>2. Statement in case of request for examination made by the applicant(s) ./We hereby request that my/our application for patent no. _____ filed on _____ for _____ the _____ invention titled _____ shall be examined under sections 12 and 13 of the Act. Or I/We hereby make an express request that my/our application for patent no. _____ filed on _____ _____ based on Patent Cooperation Treaty (PCT) application no. _____ dated _____ made in country _____ shall be examined under sections 12 and 13 of the Act, immediately without waiting for the expiry of 31 months as specified in rule 20(4)(ii).</p>	
<p>3. Statement in case of request for examination made by any other interested person I/We the interested person request for the examination of the application no. _____ dated _____ filed by the applicant _____ titled _____ under sections 12 and 13 of the Act. As an evidence of my/our interest in the application for patent following documents are submitted. (a) _____ _____</p>	
<p>4. ADDRESS FOR SERVICE</p> <p style="text-align: center;">Dated this _____ day of _____ 20</p> <p style="text-align: center;">Signature Name of the signatory</p> <p>To, The Controller of Patents The Patent Office, at</p>	
<p>NOTE: *To be signed by the applicant(s) or by his authorized registered patent agent *Strike out the column which is/are not applicable * For fee : See First Schedule</p>	